

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 94 of 2020

IN THE MATTER OF:

Union of India, Ministry of Corporate Affairs

...Appellant

Versus

Delhi Gymkhana Club Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. K. M. Nataraja, ASG with Mr. Vatsal Joshi, Advocate and Dr. Raj Singh, Director RD NR, Mr. Sanjay Shorey, Director Legal, Ms. Seema Rath, Mr. Parvez Naikwadi, Mr. Shailesh Madiyal, Mr. Nagachandran Easwaran, Ms. Kusum Yadav, Mr. Sughosh SN and Mr. Sudhanshu Prakash.

**For Respondents: Mr. S. N. Mookherjee, Sr. Advocate
Mr. Arun Kathpalia, Sr. Advocate
Mr. Gaurav M. Liberhan, Sr. Advocate for R-1.
Ms. Rohini Musa, Mr. Pulkit Deora, Ms. Garima Prashad and Mr. Sylvine Sarmah, Advocates for R-18.
Col. Ashish Khanna, Secretary, Gymkhana Club**

With

Company Appeal (AT) No. 95 of 2020

IN THE MATTER OF:

Delhi Gymkhana Club Ltd.

...Appellant

Versus

Union of India, Ministry of Corporate Affairs & Ors.

...Respondents

Cont'd..../

Present:

For Appellant: Mr. S. N. Mookherjee, Sr. Advocate
Mr. Arun Kathpalia, Sr. Advocate
Mr. Gaurav M. Liberhan, Sr. Advocate.

For Respondents: Mr. K. M. Nataraja, ASG with Mr. Vatsal Joshi, Advocate and Dr. Raj Singh, Director RD NR, Mr. Sanjay Shorey, Director Legal, Ms. Seema Rath, Mr. Parvez Naikwadi, Mr. Sarthak Bhardwaj, Mr. Shailesh Madiyal, Mr. Nagachandran Easwaran, Ms. Kusum Yadav, Mr. Sughosh SN and Mr. Sudhanshu Prakash.
Ms. Rohini Musa, Mr. Pulkit Deora, Ms. Garima Prashad and Mr. Sylvine Sarmah, Advocates for R-18.

ORDER
(Through Virtual Mode)

24.11.2020: Heard Mr. Pulkit Deora, Advocate representing Respondent No. 18, in both the appeals. He is permitted to file one page brief note/ written submission but this liberty shall not extend to filing of any document.

Heard Mr. S. N. Mookherjee, learned senior counsel representing Appellant in Company Appeal (AT) No. 95 of 2020 and Respondent in Company Appeal (AT) No. 94 of 2020, in rejoinder/ rebuttal. Heard also Shri Arun Kathpalia, learned senior counsel representing Respondent in Company Appeal (AT) No. 94 of 2020. Hearing concluded. **Judgment Reserved.**

Learned counsel for the parties shall be at liberty to file revised short written submissions, not exceeding three pages, within three days.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc

Company Appeal (AT) No. 94 of 2020 & 95 of 2020